

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s PCL Oil & Solvant Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 11.04.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Sanjay Bajaj

For the Respondent :

ORDER

Heard the submissions made by Counsel for the Financial Creditor. No one is present on behalf of the Corporate Debtor. Vide our order dated 19.01.2023, it is made clear that if the Corporate Debtor failed to be present either personally or through Counsel, it will be set as ex-parte but even today the Corporate Debtor is not present. Therefore, the Corporate Debtor is set as ex-parte. Post this matter on **17.04.2023** for the arguments of Financial Creditor.

**Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)**

**Sd/-
(P.S.N PRASAD)
MEMBER (J)**